

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6865/2013

SANJEEV JAIN Petitioner(s)

VERSUS

STATE OF U.P Respondent(s)

(with appln. (s) for bail and office report)

WITH
SLP(Crl) No. 9818/2013
(With Office Report)

Date : 20/08/2014 These petitions were called on for hearing today.

For Petitioner(s) Ms. Jemtiben,Adv.
Mr. A. Raghunath ,Adv.
Dr. Vinod Kumar Tewari ,Adv.

For Respondent(s) Mr. A. Raghunath ,Adv.
Ms. Jemtiben,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) No. 6865/2013

What gets revealed from the perusal of the office report is that service is complete as against the sole respondent but no one has entered appearance on his behalf. Viewed, in that context, the Signature Not Verified

matter shall be processed for listing before the Hon'ble Court,
Digitally signed by
Madhu Grover
Date: 2014.08.21
15:24:03 IST
under the rules.

Reason:
Item No. 65 - 2 -

SLP(Crl) No. 9818/2013

The Learned counsel for the respondent No.2 seeks and is given four weeks' time as last chance to file the counter affidavit.

The learned counsel for the petitioner shall take fresh steps for the service of notice by usual mode to the respondent Nos. 1,3 and 4 within a period of two weeks. Dasti in addition is permitted to be served through the Ld. Standing Counsel representing the State of U.P.

List again on 5.11.2014.

(M K HANJURA)
Registrar

MG